

Madhusudan Palai.....Applicant

Vs

Union of India & Ors.....Respondents

Order dated: 18.05.2012

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)  
&

Hon'ble Shri A. K. Patnaik, Member(Judl.)

Heard Mrs. P.Priyambada, Ld. Counsel for the applicant and Mr. P.R.J.Dash, Ld. Addl. Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served.

2. Applicant, who is working as Chowkidar at I.N.H.S.Nivarini, Chilika, has filed this O.A. with the following relief:

“(i)....to admit this Original Application for the post of Lower Division Clerk as per Notification dt. 13.07.2009;

(ii) ....direct to dispose of the representation pending before the respondent No.3.

(iii) Any other relief.....”

3. At the outset, it reveals from the record that the representation of the applicant vide Annexure-8 dated 26.12.2011 is still pending with Respondent No.3.



4. Since the representation of the applicant as at Annexure-8 is pending with Respondent No.3 and one of the main prayers of the applicant is for a direction to dispose of the representation, we, at this stage, without entering into the merit of the case, deem it proper to send the case before the competent authority to take a decision first on the pending representation. As agreed to by the Ld. Counsel for the parties, we direct Respondent No. 3 to consider the pending representation and pass a reasoned order within 30 days from the date of receipt of copy of this order.

5. With the above observation and direction, the O.A. stands disposed of.

6. Send copy of this order to Respondent No. 3. Copies of this order be also handed over to the Ld. Counsel for the parties.

  
MEMBER (Judl.)

  
MEMBER (Admn.)

RK